# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

## T.A. No. 62/2902/2020



This the 26th day of April, 2021

# HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. DINESH SHARMA, MEMBER (A)

- 1. Mushtaq Ahmad Mir, S/o Gh. Hassan Mir, R/o Mattan, Anantnag.
- 2. Malik Rukhsar Majid, S/o Ab. Majid Malik, R/o Nasoo Qazigund, Kashmir.

.....Applicants

(Advocate: - Mr. R A Sogami)

#### Versus

- 1. State of J&K through Commissioner/Secretary to Govt., Housing and Urban Development Department, Civil Secretariat, J&K, Jammu.
- 2. Director, Urban Local Bodies, Kashmir.
- 3. Executive Officer, Municipal Committee, Devsar, Kulgam.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

## ORDER [ORAL]

### (Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

The TA arises out of SWP No. 714/2017 (TA No. 2902/2020) wherein relief from Municipal Committee has been sought. Municipal Committee does not come within the jurisdiction of this Tribunal. Registry is directed to return the file to the Hon'ble High Court of Jammu and Kashmir.

(DINESH SHARMA) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun